

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 438
ANSWERED ON 8TH DECEMBER, 2022**

POLICY ON TOLL TAX ON NATIONAL HIGHWAYS

438. DR. DNV SENTHILKUMAR S.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the policy of the Government with regard to collection of toll tax on National Highways (NHs) in the country;**
- (b) whether road commuters have to pay more toll amount per kilometer of journey on NHs in Tamil Nadu as compared to the journey on NHs in other States;**
- (c) if so, the details thereof and the reasons therefor;**
- (d) whether the Government has received any requests from Tamil Nadu to withdraw the increased rate of toll and to stop collection of tolls at the toll gates which are more than ten years old; and**
- (e) if so, the details thereof and the steps taken by the Government thereon?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5th December, 2008, and the said rules, as amended from time to time, are applicable for determination of user fee for all public funded projects and private funded projects executed and bids invited on or after 5th December, 2008. For the private funded

projects completed before 5th December, 2008, the fee collection is as per the provisions of the National Highways (collection of Fees by any person for the use of Section of National Highways /Permanent Bridge /Temporary Bridge on National Highways) Rules, 1997; and the National Highways (Rate of fee) Rules, 1997. The user fee on a stretch of National Highways is collected as per the individual Notifications published in the Official Gazette by the Central Government. In cases where a particular stretch of National Highway is entrusted to a State Government/Union Territory (UT), the executing authority of the concerned State Government/UT complies with the notification issued by the Central Government.

(b) No, Sir.

(c) Does not arise.

(d) to (e) Yes, Sir. Requests were received from Government of Tamil Nadu for closure of public funded fee plazas operational on National Highways in the State of Tamil Nadu. Requests have also been received to exempt all State Government vehicles on duty, to allow unlimited trips under National Highways Fee Rules 2008 to all the buses of Tamil Nadu State Transport Corporation and to exempt State Transport Undertaking from payment of user fee. In view of extant National Highways Fee policy, all such requests were not accepted by the Government of India.
